ACT No. XVIII of 1911.

Passed by the Governor General of India in Council.

(Received the assent of the Governor General on the 23rd September, 1911.)

An Act to modify certain provisions of the Calcutta Improvement Act, 1911.

W HEREAS it is expedient to modify the provisions of the Calcutta Improvement Act, 1911, Ben. Act V so as to provide in certain cases for an appeal to the 1911. High Court from the awards of the Tribunal constituted under that Act; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Calcutta Improvement (Appeals) Act, 1911.

Definitions.

- 2. In this Act—
- (1) "Court" means the High Court of Judicature at Fort William in Bengal: and
- (2) "Tribunal" has the same meaning as in the Calcutta Improvement Act, 1911.

Appeal from awards of the Tribunal.

- Calcutta Improvement Act, 1911.

 3. (1) Notwithstanding anything contained in 1911.

 the Calcutta Improvement Act, 1911, an appeal Ben. Act V a shall lie to the Court in any of the following cases, namely:—
 - (a) where the decision is that of the President of the Tribunal sitting alone in pursuance of clause (b) of section 77 of the said Act:
 - (b) where the decision is that of the Tribunal, and
 - (i) the President of the Tribunal grants a certificate that the case is a fit one for appeal, or
 - (ii) the Court grants special leave to appeal:

Provided

Provided that the Court shall not grant such special leave unless the President has refused to grant a certificate under sub-clause (i) and the amount in dispute is five thousand rupees or upwards.

- (2) An appeal under clause (b) of sub-section (1) shall only lie on the following grounds, namely:—
 - (i) the decision being contrary to law or to some usage having the force of law;
 - (ii) the decision having failed to determine some material issue of law or usage having the force of law;
 - (iii) a substantial error or defect in the procedure provided by the said Act which may possibly have produced error or defect in the decision of the case upon the merits.
- 4. Subject to the provisions of section 3, the Procedure in provisions of the Code of Civil Procedure, 1908, with such appeals respect to appeals from original decrees shall, so far as may be, apply to appeals under this Act.
- 5. The Chief Judge of the Court of Small Causes Execution of of Calcutta shall, on application, execute any order orders of passed by the Court on appeal as if it was a decree made by himself.
- 6. An appeal under section 3 shall be deemed to Period of be an appeal under the Code of Civil Procedure, limitation for 1908, within the meaning of No. 156 of the First Schedule to the Indian Limitation Act, 1908.

of 1908.

V of 1908.

IX of 1908.